

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.193/92

Date of Order: 8.3.93

BETWEEN:

P.Satyamma

.. Applicant.

A N D

1. The Regional Development Commissioner
for Iron&Steel, Hyderabad,
G.Block, 5th Floor, Surya Towers,
104, S.P.Road, Secunderabad.

2. The Accountant General-II,
A.P. Hyderabad.

3. Pay & Accounts Officer,
Pay & Accounts Office,
Ministry of Steel & Mines
(Dept. of Steel), Nixam
Palace (8th Floor 234/4),
Acharya Jagadish Chandra Bose Road
CALCUTTA - 700 020.

.. Respondents.

Counsel for the Applicant

.. Mr.P.Krishna Reddy

Counsel for the Respondents

.. Mr.N.V.Ramana

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

T.C. and f

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9 Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.).

This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondents to sanction the family pension to the applicant on the death of her husband Late P.Satyanarayana who worked as Peon in the 1st respondent's office.

The facts giving rise to this O.A. in brief are as follows:-

2. One P.Satyanarayana had worked as Peon in the Office of the Regional Development Commissioner, Hyderabad. Before entering the service he had married a female by name Balamani. The said Balamani was also a Government employee. The said Balamani was blessed with 4 children. While so the said Balamani died on 12.10.1981. It is the case of the applicant that the said P.Satyanarayana on 9-12-1982 married the applicant a second time after the death of his first wife Balamani and from then onwards she was living with him as the legally wedded wife of the said P.Satyanarayana. It is also the case of the applicant that she had a male child through her husband Late P.Satyanarayana, which child is said to have died on 5.12.1991. The said P.Satyanarayana had died on 5.9.1991. As the said Satyanarayana had died while in service, the applicant had approached the respondents to pay her the family pension. But the respondents on the ground that there was no evidence before them to show that the applicant is the wife of Satyanarayana, had denied her the family pension. So, the applicant had approached the Tribunal for the relief as already indicated above.

T.C.R

Copy to:-

1. The Regional Development Commissioner for Iron & Steel, Hyderabad, G.Block, 5th floor, Surya Towers, 104, S.P. Road, Secunderabad.
2. The Accountant General-II, A.P.Hyderabad.
3. Pay & Accounts Officer, Pay & Accounts Office, Ministry of Steel & Mines (Department of Steel), Nixam, palace (8th floor 234/4), Acharya Jagadish ChandraBose Road, Calcutta.
4. One copy to Sri. P.Krishna Reddy, advocate, CAT, Hyd.
5. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
6. One spare copy.

Rsm/-

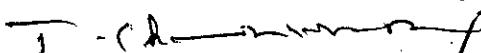
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3. Counter is filed by the respondents opposing this O.A.

4. We have heard Mr.P.Krishna Reddy, Advocate for the applicant and Mr.N.V.Ramana, Standing Counsel for the respondents.

5. Absolutely no material is available with the respondents to show that the applicant had been treated by the said P.Satyanarayana as his wife when he was alive. So, in view of this position we are of the opinion that it would be just fit and proper to direct the applicant to approach a competent forum and ^{get} her status declared. In the result, we direct the applicant to get her status declared as the legally wedded wife of the said Satyanarayana before the competent forum after impleading the respondents herein as the respondents in the proceedings before the said forum. After such declaration is obtained the applicant would be at liberty to approach the respondents for redressal of her grievance.

O.A. is disposed of accordingly with no order as to costs.


(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 8th March, 1993

(Dictated in Open Court)

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D.Y. Registrar (J.P.)
30/3/93

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O.A. 193/92

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CHECKED BY *H* APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. K. BALASUBRAMANIAN :
MEMBER (ADMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR
REDDY : MEMBER (JUL)

DATED: 8/3/1993

ORDER/JUDGMENT

R.P. / C.P. / M.A. No.

in

O.A. No. 193/92

T.A. No. (W.P. No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

